IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI SPECIAL BENCH

CP/CA. No. 84(ND)/2014

IN THE MATTER OF:

Mr. Rakesh Gupta

....

PETITIONER

Vs.

M/s Global Glass Technolgies

....

REPONDENT

SECTION:

Under Section 397/398

Order delivered on 21.07.2017

Coram:

R. VARADHARAJAN HON'BLE MEMBER (JUDICIAL)

DEEPA KRISHAN HON'BLE MEMBER (TECHNICAL)

For the PETIONER

:- Mr. Mohit Oommen, Advocate

Mr. R. S. Bhatia, Advocate

For the RESPONDENT

ORDER

:-

Learned Counsel for the parties are present and learned counsel for the petitioner represents that prosecuting counsel is not available and that the mater be adjourned to some other date. Learned Counsel for the respondent does not have any objection in relation to the adjournment being granted.

Post the matter on 23.08.2017.

(DEEPA KRISHAN) MEMBER (TECHNICAL) (R. VARADHARAJAN) MEMBER (JUDICIAL)